

(2018) 05 DEL CK 0214

In the Delhi High Court

Case No : W.P.(C) 5254 OF 2018 & CM APPL. No. 20389 OF 2018

PROF. JEET SINGH MANN

APPELLANT

Vs

NATIONAL LAW UNIVERSITY DELHI AND ORS

RESPONDENT

Date of Decision : 16-05-2018

Acts Referred:

Citation : (2018) 05 DEL CK 0214

Hon'ble Judges : SUNIL GAUR

Bench : Single Bench

Advocate : S N Singh, Atul Singh, Apoorv Kurup, Avanish Rathi, Isha Mital

Final Decision : Disposed Of

Judgement

SUNIL GAUR , J.

1. To seek the relief as claimed in this petition, a Legal Notice/Final Reminder was sent by petitioner to Respondent-University (Annexure PX Colly).

According to petitioner, there is no response to the said Legal Notice/Final Reminder (Annexure P-X Colly).Â

2. Despite service of advance notice, there is no appearance on behalf of respondent-University.

3. In the facts and circumstances of this case, it is deemed appropriate to dispose of this petition and the application with direction to the respondent-

University to give a speaking response to petitionerâ??s Legal Notice/Final Reminder (Annexure P-X Colly) while treating it to be a Representation

and let it be so done within a period of twelve weeks. The fate of said Representation be made known to petitioner within a period of two weeks

thereafter, so that petitioner may avail of the remedies as available in law, if need be. Â

4. Respondent-University be apprised of this order forthwith to ensure its compliance.

5. With the aforesaid directions, this petition and the application are accordingly disposed of. A copy of this order be given dasti to counsel for the parties.